

**From,**

**The Registrar General,  
High Court of Judicature at  
Allahabad.**

**To,**

**The Principal Judges, Family Courts,  
Ambedkar Nagar at Akbarpur, Balrampur, Barabanki, Basti,  
Faizabad, Gonda, Gorakhpur, Kushinagar at Padrauna,  
Maharajganj, Sant Kabir Nagar, Siddhartnagar and Sultanpur.**

**No. 276/Admin.(Services)/2023 Dated: Allahabad: May 03, 2023**

**Subject: Regarding Nomination of Family Court Judges of Districts of Gorakhpur Cluster for Participation in the First Phase of Two (02) Days Mediation Training Workshop at Circuit House (Annexe Auditorium), Gorakhpur, scheduled to be held on 06-07 May, 2023.**

**Sir/Madam,**

On the above noted subject, I have been directed to inform you that the Hon'ble Court has been pleased to nominate all the Family Court Judges of Gorakhpur cluster, i.e., **Ambedkar Nagar at Akbarpur, Balrampur, Barabanki, Basti, Faizabad, Gonda, Gorakhpur, Kushinagar at Padrauna, Maharajganj, Sant Kabir Nagar, Siddharthnagar and Sultanpur** for participation in the First Phase of Two (02) Days Mediation Training Workshop **at Circuit House (Annexe Auditorium), Goarkhpur**, scheduled to be held on **06-07 May, 2023**. A copy of the module of aforesaid Workshop at Goarkhpur is **enclosed** herewith for kind perusal.

I am, therefore, to request you to kindly attend the captioned Training Programme at **Circuit House (Annexe Auditorium), Gorakhpur** and also inform the other Addl. Principal Judges, Family Courts of your respective Judgeship accordingly.

Yours sincerely,

**Encl.: As Above.**

**sd/-  
I/c Joint Registrar (J) (Services)  
"For the Registrar General"**

**No. 276(i)/Admin.(Services)/2023 Dated: Allahabad: May 03, 2023**

Copy forwarded for information and necessary action to:-

- 1.** The Principal Secretary (Law) & L.R., Government of U.P., Lucknow.
- 2.** The District & Sessions Judge, **Gorakhpur**.
- 3.** The Registrar (J) (Inspection), High Court, Allahabad.
- 4.** The Deputy Registrar, S.F.C.M. Cell, High Court, Allahabad.
- 5.** The Director, JTRI, Vineet Khand, Gomti Nagar, Lucknow.

**sd/-  
Deputy Registrar (Services)  
"For the Registrar General"**

**TRAINING WORKSHOP ON “THE CONCEPT AND TECHNIQUES OF  
MEDIATION” FOR FAMILY COURT JUDGES**

**Under the aegis of “The Committee for Sensitization of Family Court  
Matters” Allahabad High Court**

**PHASE – I (Duration: Two Days)**

**(6<sup>th</sup> May, 2023 (Saturday) & 7<sup>th</sup> May, 2023 (Sunday))**

**Venue – Circuit House (Annexe Auditorium), Gorakhpur**

**Day – 1**

<b>Timings</b>	<b>Sessions</b>	<b>Study Topics</b>
09.30 am to 10.00 am		<b>Inauguration and Introductions</b>
10.00 am to 10.45 am	1 (i)	<b>History &amp; Objective of Family Court’s Law PERCEPTION</b>
10.45 am to 11.30 am	1 (ii)	<b>CONFLICT:</b> Definition & Causes. Management & Resolution
11.30 am to 11.45 am		<b><u>TEA BREAK</u></b>
11.45 am to 12.30 pm	2 (i)	<b>Historical Perspective of ADR:</b> <b>Its Relevance</b> with special reference to Section 89 CPC: Types of ADR
12.30 pm to 01.15 pm	2 (ii)	<b>MEDIATION:</b> Definition & components <b>Difference between:</b> Mediation & Judicial Process <b>Benefits of Mediation</b>
01.15 pm to 02.00 pm		<b><u>LUNCH</u></b>
02.00 pm to 02.45 pm	3 (i)	<b>Role Play – 1 (Anita v. Suresh)</b>
02.45 pm to 03.30 pm	3 (ii)	<b>Mediation Process &amp; Stages</b> <b>1. Introduction</b> <b>2. Joint Session</b> Purpose & Use
03.30 pm to 03.45 pm		<b><u>TEA BREAK</u></b>
03.45 pm to 04.30 pm	4 (i)	<b>Mediation Stages continued</b> <b>3. CAUCUS</b> <b>4. CLOSING (Settlement drafting)</b>
04.30 pm to 05.15 pm	4 (ii)	<b>COMMUNICATION:</b> <b>Definition and Process</b>
05.15 pm to 05.30 pm		<b>INTERACTIVE SESSION</b>

## Day – 2

<b>Timings</b>	<b>Sessions</b>	<b>Study Topics</b>
10.00 am to 10.45 am	1 (i)	<b>Effective &amp; Ineffective communication</b> <b>Barriers to Communication</b>
10.45 am to 11.30 am	1 (ii)	<b>Types of Communication</b> 1. Verbal Communication 2. Non- Verbal Communication
11.30 am to 11.45 am	<b><u>TEA BREAK</u></b>	
11.45 am to 12.30 pm	2 (i)	<b>NEGOTIATION</b> <b>Definition</b> <b>Negotiation Styles</b> Competitive & Co-operative <b>Negotiation Skills</b>
12.30 pm to 01.15 pm	2 (ii)	<b>BARGAINING</b> <b>1. Positional</b> <b>2. Distributive</b> <b>3. Interest based</b> <b>4. Integrative</b>
01.15 pm to 02.00 pm	<b><u>LUNCH</u></b>	
02.00 pm to 02.45 pm	3 (i)	<b>ROLE PLAY – 2 (Meena v Sudhir)</b>
02.45 pm to 03.30 pm	3 (ii)	<b>NEGOTIATION - (continued...)</b> <b>Barriers to Negotiation</b> 1. Strategic Barrier 2. Principal & Agent Barrier 3. Cognitive Barrier
03.30 pm to 03.45 pm	<b><u>TEA BREAK</u></b>	
03.45 pm to 04.30 pm	4 (i)	<b>Reactive Devaluation</b> <b>Effective &amp; Ineffective Negotiation</b>
04.30 pm to 05.15 pm	4 (ii)	<b>IMPASSE: Definition</b> <b>Causes</b> 1. Emotional Impasse 2. Substantive Impasse 3. Procedural Impasse <b>Stages of Impasse</b>
05.15 pm to 05.30 pm		<b>INTERACTIVE SESSION</b>

**RESOURCE PERSONS: (Mediation Trainers, MCPC, Supreme Court)**

- 1. Anoop Kumar Srivastava**
- 2. Niraj Upadhyay**
- 3. Rajlakshmi Sinha**
- 4. Sandeep Saxena**